

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
STARRED QUESTION NO. 41
TO BE ANSWERED ON 20.07.2022

**LIVING STANDARDS OF WOMEN AND CHILDREN WORKING IN BRICK
INDUSTRY**

41. SMT. SEEMA DWIVEDI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the life and health of women and child workers engaged in brick industry are dangerously affected by the environmental hazards created from fly ash;
- (b) if so, whether Government has any plan to identify such families and lift their living standards by educating their children and carrying out skill development of women; and
- (c) if so, the details of results of the concrete steps taken in this direction during last three years, State-wise?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. *41 FOR ANSWER ON 20.07.2022 ASKED BY SMT. SEEMA DWIVEDI REGARDING 'LIVING STANDARDS OF WOMEN AND CHILDREN WORKING IN BRICK INDUSTRY'

(a) to (c) : The Factories Act, 1948 provides for Safety, Health and Welfare of the workers employed in the Factory registered under the Act. The provisions of the Act and the Rules framed thereunder are enforced by the respective State Governments through the Chief Inspector of Factories/ Director of Industrial Safety and Health.

Brick Kiln workers are covered under the Factories Act, 1948 and the provisions of the Act are applicable and enforceable on factories employing brick kiln workers as per the threshold limit set under section 2(m) of the Act.

Further, as per the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, there is complete ban on employment of a Child below 14 years in any occupation or processes.
